

**SUPREME COURT OF INDIA**

Krishi Utpadan Mandi Samiti, Sahaswan

Vs.

Mohammed Ibrahim

C.A.Nos.7459 with 7462 with 7464 and 7465 of 1997

(S. N. Variava and H. K. Sema JJ.)

07.01.2004

**JUDGEMENT**

**S. N. Variava, J.**

1. In respect of acquisition by the same notification we have today passed a Judgment in Civil Appeal No. 7463 of 1997 wherein we have fixed market value at Rs. 24.64 per sq. yard. In these cases the respondents have led no evidence of any sale instances of comparable lands. They have relied upon the order passed by the Stamp Officer in case of the respondent in Civil Appeal No. 7463 of 1997 and the valuation fixed by the District Magistrate, Badaun in respect of lands in this area. As has been set out in detail in the Judgment in Civil Appeal No. 7463 of 1997 valuation cannot be fixed on these basis. Though the respondents have led no evidence as the reported in 2004 AIR SCW 533 acquisition is under the same notification, to maintain uniformity, we award the same value as in Civil Appeal No. 7463 of 1997.

2. The Appeals stand disposed of accordingly. There will be no order as to costs.  
Order accordingly.